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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-81/2023/12146/A

From :- Shri Utpal Rajkhowa,
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti. Rousan Ara Rahman,
District & Sessions Judge,
Karimganj

Dated Guwahati, the 13th December, 2023

Sub:- **Permission to avail Leave Travel Concession (LTC)**
Ref:- Letter No. JKD/2023/6108, dated 28.11.2023

Madam,

With reference to the above, I am directed to inform you that-

1. You have been allowed to avail LTC for the block period of 2022-2025, to travel from Silchar to Baratang (Andaman) via Guwahati and Chennai Airport [from Silchar Airport to Port Blair Airport via Guwahati and Chennai Airport] and return from Baratang (Andaman) to Silchar through the same route and same travel mode, along with your daughter Smti. Raeesha Rahman, during the period between 22.12.2023 and 01.01.2024, by the shortest possible route, as per existing Rules.
2. Further, you have been allowed to draw Rs. 96,000/- (Rupees Ninety Six Thousand) as advanced payment towards your proposed LTC for the block period 2022-2025.

The LTC permission that was granted to you by this Registry's letter no. HC.VII-81/2023/11887/A, dated 05.12.2023 has been partially modified by this letter.

Thanking you.

Yours faithfully,

Self

12147

REGISTRAR (VIGILANCE)

Memo No. HC.VII-81/2023/12147- /A. Dated 13th December, 2023

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 3. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

REGISTRAR (VIGILANCE)

13/12/23
13.12.2023